

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 124

IA No. 1612/2023
And
CP (IB) No. 167/Chd/Pb/2022

IN THE MATTER OF:

Sushil Kumar Munish Kumar

...Petitioner/Operational Creditor

Vs.

Regnant Exim Private Limited

...Respondent/ Corporate Debtor

Under Section: 9 & 60(5), IBC, 2016

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Swati Saluja, Proxy counsel

For the Respondent : Ms. Preeti Yadav, Proxy counsel

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today.

Hard copy of the reply has been filed vide Diary No. 128/27 dated 28.02.2024. The same is taken on record. A date is requested by learned proxy counsel for the petitioner for filing rejoinder. Let the same be filed within one week with a copy in advance to the counsel opposite. Learned counsels for the parties are directed to file

short written submissions after exchanging copies with each other at least one week before the next date of hearing. List the matter for arguments on 27.05.2024.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM